

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

6.A.No. 1441/94.

Date of Decision: 28-11-94.

Between:

1. K.Suchakar
2. M.Suresh Babu
3. M.S.Srinivas
4. Sk.Fathuddin.
5. G.Churchill
6. B.Appa Rao.

.. Applicants

and

1. Sr.Divisional Accounts Officer,  
S.C.Rly, Vijayawada.

Railnilayam, Secunderabad.

.. Respondents.

Counsel for the Applicants: Mr.V.Rama Rao.

Counsel for the Respondents: Mr. N.R.Devraj, SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

...2

(22)

OA. 1441 /94

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, V C )

Heard Sri Sarma for Sri V. Rama Rao, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. The OO No.59/94 dated 3-10-1994 of the first respondent to the extent it affects six applicants herein is assailed in this OA.

3. The first applicant herein submitted representation dated 19-10-1994 against the said order. It is stated for the other five applicants that they too submitted similar representations as against the said order.

4. In view of the pleadings and material on record, we feel it just and proper to dispose of this OA by the following order :

R-1 had to dispose the representations (the objections raised in this OA may be treated as continuation of the above representations) of the applicants as against the impugned order dated 3-10-1994 in accordance with law. If the applicants are going to be aggrieved by the order to be passed by R-1 on consideration of the said representations, they are free to move this Tribunal by way of application under section 19 of the AT Act. The impugned order dated 3-10-1994 is suspended till one week after the date of communication of the order that is going to be passed by R-1 on consideration of the

*H*

0-21

above representation of the applicant. Ofcourse, if the order to be passed by R-1 will be in favour of the applicant, the suspension can be treated as suspension till the date of the order that is going to be passed by R-1.

5. OA is ordered accordingly at the admission stage.

No costs. /

(R. Rangarajan)  
Member (Admn)

V. Neeladri Rao  
(V. Neeladri Rao)  
Vice Chairman

Dated : November 28, 94  
Dictated in Open Court

Appley Regan  
Deputy Registrar (J) CC

1. The S.I. DIVISIONAL ACCOUNTANT,  
S.C.Rly, Vijayawada.
2. The General Manager, S.C.Rly,  
sk Railnilayam, Secunderabad.
3. One copy to Mr.V.Rama Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvms

1998/99

C.C. 29/11/94  
29/11/94

TYPED BY

Received

CHECKED BY

COMPARED BY

29/11/94

APPROVED BY

at 2:30 P.M.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: 28 - 11 - 1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1111/11/94

T.A.No.

(w.p. )

Admitted and Interim directions  
issued.

Allowed.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

PVM

